

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

Dr. Pramod Deo, Chairperson

Shri S. Jayaraman, Member

Shri V.S. Verma, Member

Shri M. Deena Dayalan, Member

Date of Order: 16.4.2013

Docket No.13/TT/2013
Petition No.54/TT/2013

IN THE MATTER OF

Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for determination of transmission tariff for 125 MVAR Bus Reactor at Manesar under Northern Region System Strengthening Scheme -XIII for tariff block 2009-14 period.

AND IN THE MATTER OF

Power Grid Corporation of India Limited, Gurgaon

.... Petitioner

Vs.

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitran Nigam Limited, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited, Jaipur
4. Jodhpur Vidyut Vitran Nigam Limited, Jaipur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Jammu
9. Uttar Pradesh Power Corporation Ltd., Lucknow
10. Delhi Transco Limited, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power limited, New Delhi
13. North Delhi Power Limited, New Delhi



14. Chandigarh Administration, Chandigarh
15. Uttarakhand Power Corporation Ltd., Dehradun
16. North Central Railway, Allahabad
17. New Delhi Municipal Council, New DelhiRespondents

ORDER

The provisional tariff for the transmission assets covered in the instant petition was inadvertently issued with the Western Region constituents in place of Northern Region constituents.

2. The said order, dated 18.3.2013, be treated as cancelled and withdrawn.

sd/-	sd/-	sd/-	sd/-
(M. Deena Dayalan) Member	(V.S. Verma) Member	(S. Jayaraman) Member	(Dr. Pramod Deo) Chairperson

